

To,

OA-152/2026/EZ

Registrar,

National Green Tribunal Eastern Zone

3B, Pitambar Lane, Cuttack-753001

Subject: URGENT - SLAG CRUSHER POLLUTION (KUKURJANGHA) HIRMA GP JHARSUGUDA

Sir,

EMERGENCY APPLICATION:

Shiv Shakti Slag Crusher violating:

1. OSPCB SCN 23.02.26 closure order
2. Noise Rules 2000 - Night 8PM operations
3. Air Pollution Act - Dust + pink cover tampering
4. Official collusion - "UP-Zillapal" vehicle sighted

PRAYER UNDER NGT JURISDICTION:

1. Stay on plant operations
2. Direct OSPCB closure enforcement
3. Official accountability inquiry

Applicant: Ramanik Ranyam Barik

Kukurjangha, Hirma GP, Jharsuguda

Mob: 9668141730

Encl: SCN copy

Photo

रा.ह.अ.पू.क्षे न्या, कोलकाता
NGT, EZB, KOLKATA
प्राप्ति सं. / Receipt No. NGT/EZB/161/174
दिनांक / Date 28/03/2026



REGIONAL OFFICE
STATE POLLUTION CONTROL BOARD, ODISHA
(DEPARTMENT OF FOREST & ENVIRONMENT, GOVT. OF ODISHA)
Plot No. 370/5971, At - Babubagicha (Cox Colony), St. Mary's Hospital Road,
Post - Industrial Estate, Jharsuguda- 768 203

"By Speed Post"

No. 369 / 174-III - Con-48

Date 22/02/2024

**SHOW CAUSE NOTICE FOR REFUSAL OF CONSENT TO OPERATE UNDER SECTION
25/26 OF WATER (PCP) ACT & 21 OF AIR (PCP) ACT, 1981 AND AMENDED
THEREUNDER**

Whereas, you are operating a slag crusher unit in the name and style of M/s Shiv Shakti Enterprises, At-Kkukurjangha, Tehsil-Jharsuguda in the district of Jharsuguda.

And whereas, an inspection of your unit was conducted on 21.02.2026 by the officials of the Board pursuant to a grievance petition received from the District Office, Jharsuguda, filed by Sri K.C. Barik and others of Village Kukurjangha, vide Registration No. 1673, dated 01.12.2025;

And whereas, during the of inspection, it was observed that:-

1. You are operating the slag crusher unit without obtaining prior Consent to Establish (CTE) and Consent to Operate (CTO) from the Board as mandated under the aforesaid Acts;
2. You have not installed or adopted requisite Air and Water Pollution Control Measures;
3. Heavy fugitive emissions were observed from the unit during operation; and
4. The allegations made in the complaint were found to be genuine in nature;

And Whereas, it is mandatory under Sections 25 and 26 of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 to obtain prior Consent to Establish (CTE) and Consent to Operate (CTO) from the State Pollution Control Board for discharge of domestic effluent into any stream, well, sewer or on land and for emission of air pollutants into the atmosphere.

And Whereas, the above said non-compliances are gross violations of the consent conditions and directive issued from time to time under the provisions of Water (PCP) Act, 1974 & Air (PCP) Act, 1981.

NOW THEREFORE, you are hereby directed to immediately stop operation of the machineries that has been installed and operated without obtaining valid consent from the Board. Further, explain u/s 21 & 31 A of Air (PCP) Act 1981 and section 25 & 33A of Water (PCP) Act, 1974 as amended thereafter and Rules framed thereunder within 07 days from the date of issue of this notice as to why Closure direction shall not be issued against your unit. You are hereby informed that in the case of failure to submit your written explanation within the stipulated period, or if the explanation submitted is found to be unsatisfactory, the Board shall be constrained to initiate

appropriate action as deemed fit in accordance with Air (PCP) Act 1981 and Water (PCP) Act, 1974, without any further notice or opportunity of hearing. However, if you desire to be heard in person, you may specifically indicate the same in your written reply within the aforesaid period.

To,

Sri Ajit Kumar Nath, Proprietor,
M/s. Shiv Shakti Enterprises,
At-Kukurjangha, Near Mausai Mandir,
Tahsil - Jharsuguda,
Dist - Jharsuguda.

H. J. Jha
23.2.26
Regional Officer
State Pollution Control Board, Jharsuguda

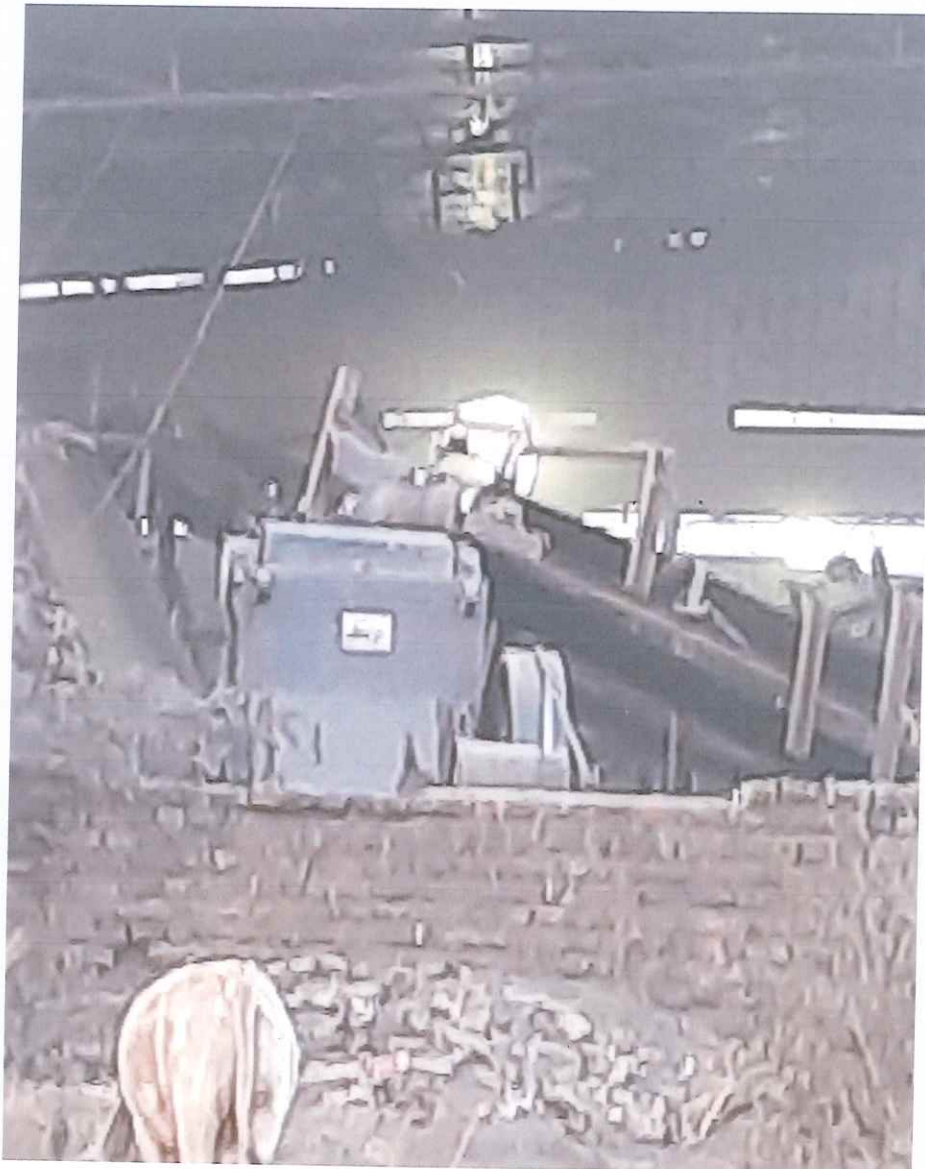
Memo No. 370 / Dt. 23/02/2026

Copy forwarded to the Collector and District Magistrate, Jharsuguda for kind information.

H. J. Jha
23.2.26
Regional Officer
State Pollution Control Board, Jharsuguda



post SCM



Romani Kamin Band

Pre-SCM